

18pl.

MP 374/91

OA 728/89

15.01.92

Present : Sh. R.R. Rai, proxy counsel for
Sh. S.K. Bisaria, counsel for
the applicant.

Mrs. Meera Chhiber, proxy counsel
for Mrs. Avnish Ahlawat, counsel
for the respondents.

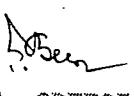
The learned proxy counsel for the
respondents, in pursuance of the order dated
14th instant, stated that, as learnt by her,
from the department concerned, cases of all the
applicants involved, are being processed in
accordance with the letter No.F.D.E.Pay
fix./91-92/2142 dt. 12.11.1991, after
procuring the requisite record from relevant
schools/offices/departments.

The learned proxy counsel for the
applicants stated that the letter referred to
above dt. 12.11.1991 is already sufficiently
guarded, by mentioning the conditions therein,
and, therefore, there is no reason on the
similar order be not passed in case of the
remaining applicants (except Sh. S.C. Jain).

12

In view of the above, the respondents are directed to deal with the cases of the remaining 21 applicants in this O.A., on the lines mentioned in letter No.F.D.E.Pay fix./91-92/2142 dt. 12.11.1991 issued by the Deputy Secretary (Education), Delhi, as done in the case of one of the applicants, namely, Sh. S.C. Jain, as early as possible but not later than three months from the receipt of a copy of this order by them.

Application and M.P. No.374/91 are disposed of, as above, with no order as to costs.


(T.S. OBEROI)

MEMBER (J)

15.01.92

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